

**MC(CRP). No. 254 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

In view of the order of the date passed in CRP. No. 38 of 2013 and CRP. No. 46 of 2013, this Misc. Case is dismissed as infructuous.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 388 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Ms. A.Sinha, Advocate, present for the applicant/writ petitioner.

Mr. N.D.Chullai, Sr. Govt. Advocate, present for respondent No.1.

Shri K.Baruah, Advocate, present for respondent No.2.

Heard.

By means of this application (Misc.Case No. 388 of 2013), the writ petitioner/applicant has sought restoration of writ petition No. 63 of 2013 which was dismissed for non-prosecution on 6-11-2013.

The application for restoration is within time. Ground of absence is sufficiently explained in the application supported by an affidavit of the writ petitioner/applicant.

Therefore, the restoration application (Misc.Case No. 388 of 2013) is allowed. The writ petition No. 63 of 2013 is restored to its original number.

Misc. Case No. 388 of 2013 stands disposed of.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 71 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Kar, Advocate, present for the petitioners.

Shri K.P.Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Shri R.Majaw, Advocate, present for the respondents No. 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List this case after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 111 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri M.F.Qureshi, Advocate, present for the petitioner.

Shri K.P.Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List this case after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 239 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri. A.S.Siddiqui, Advocate, present for the petitioners.

Shri. K.P.Bhattacharjee, Govt. Advocate, present for the respondents No.1 and 2.

Shri. M.F.Qureshi, Advocate, present for the respondents No. 3 to 13.

Learned counsel for the petitioners prays for and is allowed to withdraw this writ petition.

The writ petition is dismissed as withdrawn.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 272 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri K.P.Bhattacharjee, Advocate, holding brief for Shri R.Gurung, Advocate, present for the petitioner.

Shri. S.P.Mahanta, Advocate, present for the respondent – Cantonment Board.

Counter affidavit has been filed on behalf of respondent No.2.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 317 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri J.Lalsangliana, Advocate, present for the petitioner.

Smti N.G.Shylla, Govt. Advocate, present for the respondents No. 1 to 5.

Learned counsel for the respondents No. 1 to 5 prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 322 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Mazumdar, Advocate, present for the petitioners.

Shri N.Khan, Advocate present for the respondents.

Adjourned at the request of learned counsel for the respondents.

List this case after winter vacations.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 323 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Mazumdar, Advocate, present for the petitioners.

Shri N.Khan, Advocate, present for the respondents.

Adjourned at the request of learned counsel for the respondents.

List this case after winter vacations.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 353 of 2013**

**05.12.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri. M.F.Qureshi, Advocate, present for the petitioner.

Issue notice to respondents who may file their counter affidavit within a period of 4(four) weeks.

List this case after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah